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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.132/2002

This the 17th day of January, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.K.AGRAWAL, MEMBER (A)

Vijender Singh No.D/3258
Sub Inspector of Delhi Police,
Indira Gandhi International Airport,
(B-Domestic), Delhi.

... Applicant

(By Shri A.S.Dateer, Advocate)

-versus-


1. Union of India through
Lt. Governor, Govt. of NCT of Delhi,
Raj Niwas Marg, Delhi.
2. Commissioner of Police,
Police Headquarters,
MSO Building, I.P.Estate,
New Delhi-110002.
3. Jt. Commissioner of Police,
New Delhi Range, PHQ,
I.P.Estate, New Delhi.

... Respondents

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal :


By the present OA, applicant seeks to impugn an order of penalty dated 25.5.2000 issued by the Joint Commissioner of Police, acting as the disciplinary authority in disciplinary proceedings conducted against him. By the order, applicant has been issued a penalty of forfeiture of two years approved service permanently for a period of two years entailing proportionate reduction in his pay with a direction that he will not earn increment during the period of reduction and on the expiry of this period, the reduction will have the effect of postponing his future increment. Aforesaid order of disciplinary authority has been carried by the applicant

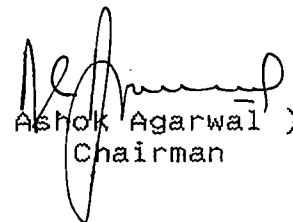


in appeal to the Commissioner of Police, being the appellate authority. The appeal has been filed on 25.7.2000. No decision thereon has so far been given.

2. Having regard to the pendency of the appeal, we find that the interest of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the appellate authority to dispose of the said appeal expeditiously and within a period of three months from the date of service of a copy of this order. We direct accordingly.

3. Present OA is disposed of in the aforestated terms..


(S.K. Agrawal)
Member (A)


(Ashok Agarwal)
Chairman

/as/